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(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, GULESTAN BUILDING NO. 6
PRESCOT ROAD, BOMBAY: 1.

Original Application No. 772/92

Tuesday, the 16th day of July 1996.

CORAM: Hon'ble Shri B.S. HEGDE, Member (J) †

Hon'ble Shri P.P. SRIVASTAVA, Member (A) †

Sadashiv Balkrishna Kulkarni
Chief Conservator of Forest
(Retired), Residing at 14
Rambaug Colony, Paund Road,
Pune 411 038.

... Applicant.

By Advocate Shri S.S. Kulkarni.

V/s.

State of Maharashtra
through Chief Secretary,
Government of Maharashtra,
Mantralaya, Bombay. 32,

State of Maharashtra
through the Secretary to the
Government (Forests) Revenue
and Forests Department,
Mantralaya, Bombay - 32.

Principal Chief Conservator of
Forest, Jayaka Building
Nagpur.

Union of India,
through Secretary to the
Government of India, Ministry
of Environment and Forests
Department of Environment
Forests and Wildlife, Pariyavaran
Bhavan, C.G.O. Complex, Lodi
Road, New Delhi.

... Respondents.

1. None for respondent Nos 1 to 3.
2. Shri V.S. Masurkar for respondent No. 4.

ORDER (ORAL)

† Per Shri B.S. Hegde, Member (J) †

Heard counsel for the parties.

The main prayer made in the application
is that the applicant has been holding the charge
of Principal Chief Conservator of Forest in addition
to his charge with effect from 1.3.86 to 6.11.87

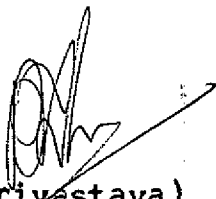
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for which the applicant has not been paid. In this connection, the learned counsel for the applicant has drawn our attention to Rule 11 of Indian Forest Service (Cadre) Rules 1966. Which reads as follows:

" Cadre posts shall not be kept vacant or held in abeyance for periods exceeding six months without the approval of the Central Government."

However the State Government has not taken any action even after the lapse of 1½ years.

In the Circumstances, we hereby direct the applicant to make representation to the State Government narrating the points mentioned in the O.A. and on receipt of the same, the State Government is directed to pass a proper and reasoned order within a period of three months. In case the applicant is aggrieved by the order passed by the respondents, he is at liberty to approach this Tribunal afresh. O.A. is disposed of accordingly.


(P.P. Srivastava)
Member (A)


(B.S. Hegde)
Member (J)

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